

Filing no. BA/8042/2020  
Surendra Paswan @ Malaka Vs State of Jharkhand.

Advocate's name:- M B Lal

- |    |   |         |
|----|---|---------|
| 1. | SJ/DB   | (S.J)   |
| 2. | In Time<br>Limitation expired on  | X       |
| 3. | Court Fee..   | NR      |
| 4. | Authentication Fee due on the copy<br>Trial Court Judgement Rs.   | Paid    |
|    | Appellate Court Judgement Rs  | X       |
| 5. | (a) Copy of trial court judgement   | Paid    |
|    | (b) Copy of appellate court judgement   | X       |
|    | (c) Second Copy of petition   | X       |
|    | (d) Receipt showing service on A.G.   | Yes     |
|    | (e) Vak property stamped  | Yes     |
|    | executed and accepted   | Yes     |
| 6. | (a) Cause title   | Yes     |
|    | (b) Provision of law  | Yes     |
| 7. | Intimation regarding surrender of<br>Petitioner   | In Jail |
| 8. | Particulars as required by Rule 140(1)<br>Chapter XV Part (A) page no. 37 of the<br>J.H.C. Rules 2001..                                 | Stated  |
| 9. | Others defects  |         |
|    | (i) Presentation form may be filled up completely and correctly.  |         |
|    | (ii) Alias name of petitioner stated at brown cover, A.G Slip, Index page, Page No. 1,10<br>and vak does not tally with Impugned Order. |         |
|    | (iii) T/C of page no. 15 may be verified/corrected from it's original page.   |         |